COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 331 OF 2018 & IA NO. 1564 OF 2018

Dated: 20th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Solar Energy Corporation of India Limited ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Poorva Saigal

Mr. Shubham Arya

Mr. Vishrov Mukherjee for Applicant/Impleader

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Mr. Siddhant Kohli

Mr. Mayank Kshirsagar for R-2 & 3

Mr. Nithin Saravanan Ms. Arunima Singh

Ms. Priyadarshini for R-7 & 8

<u>ORDER</u>

Admit.

Registry is directed to list the impleadment application.

List the matter on <u>04.03.2019</u>. In the meantime, learned counsel for the respondents may file reply on or before 18.01.2019 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter. Interim order to continue till then.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson